

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 17th day of December 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. A.K. BHATNAGAR, J.M.

O. A. No. 1404 of 1995.

Ashok Kumar Sharma S/O Sri Prayag Dutt Sharma C/O 100, Rajputana Road, Roorkee.....

..... Applicant.

Counsel for applicant : Sri A.K. Upadhyay.

Versus

1. Union of India through Council of Scientific Industrial Research Anusandhan Bhawan, Rafi Marg, New Delhi.

2. Director of Central Building Research Institute, Roorkee, District Haridwar.....

..... Respondents.

Counsel for respondents : Sri V. Swaroop.

ORDER

BY HON. MR. S. DAYAL, A.M.

This application has been filed for a direction to respondents to allow the applicant to work in C.B.R.I. and absorb the applicant in Class III and make him permanent on the post of Upper Division Clerk.

2. We have heard Sri A.K. Upadhyay for applicant and Sri L.M. Singh, B.H. of Sri V. Swaroop for respondents.

3. Counsel for the applicant prays that he may be allowed to file a fresh representation to the respondents, which the respondents may be directed to decide in a time bound manner.

4. The applicant has worked in CBRI for about 214 days from June 1989 to January 1990. The applicant seeks the benefit of the scheme applicable to the casual employees of CBRI in claiming the relief. Counsel for the applicant has argued before us that the scheme has been framed by CSIR and referred to in the judgment of the Principal Bench in Suresh Prasad Thakur & another Vs. Director of CSIR & another in O.A.

AM

No.2215/88 along with O.A. No.2221/88 decided on 12.4.91. We are unable to agree with counsel for the applicant that the scheme as framed by the CSIR is applicable to the employees of CBRI especially when CBRI has framed its own scheme which has been brought by the respondents on record of this O.A. as Annexure-CA-2 and which is currently in operation.

5. The learned counsel for the applicant prays that liberty be given to the applicant to file representation, if any grievance still remains.

6. We direct the respondents to decide the representation if made by the applicant within one month within a period of three months thereafter by a reasoned and speaking order.

There shall be no order as to costs. A copy of this order be given to the counsels.


J.M.


A.M.

Asthana/